

**Swadeshi Cotton Mills Co Ltd., and Swadeshi Mining and Manufacturing Co. Ltd.**

2767. SHRI R. N. RAKESH.

SHRI NATHU RAM MIRDHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 352 and Unstarred Question No. 3490 on 3rd August, 1982 and 2nd November, 1982 and state the reasons why Government are hesitating.

(i) to nationalise the Swadeshi Cotton Mills Co., Ltd., and Swadeshi Mining and Manufacturing Co., Ltd., and their units or (ii) to completely take over six textile units and two sugar mills along with all assets and properties of Swadeshi Group of Mills and (iii) appoint immediately majority of Directors on Boards of both the above companies and to avoid further siphoning of funds and to avoid further closures of mills affecting thousands of workmen in view of Government's own findings revealed by inspection of books of accounts and other records of Swadeshi Cotton Mills Co., Ltd., under Section 209-A of Companies Act?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (i) and (ii) By an order dated 13th April, 1978 passed under Section 18AA of the Industries (Development and Regulation) Act, 1951, the management of the six industrial undertakings of M/s. Swadeshi Cotton Mills Co. Ltd., has already been taken over by the National Textile Corporation Ltd., as 'authorised person', for a period of five years. Any suggestion to nationalise the units of the two companies or for take over their assets can be considered only if the circumstances so warrant and this would have to be done by the concerned Administrative Departments, namely Department of Textiles in the case of M/s. Swadeshi Cotton Mills Co. Ltd., and Department of Food in the case of M/s. Swadeshi Mining and Manufacturing Co. Ltd.

(iii) The question of invoking Section 408 of the Companies Act for appointment of Government Directors on the Boards of M/s. Swadeshi Cotton Mills Co. Ltd., is under the consideration of the Company Law Board and its decision is awaited to the case of M/s. Swadeshi Mining and Manufacturing Co. Ltd., the Company Law Board has viewed that the facts and circumstances do not warrant such an action.

मुकेश टेक्सटाइल मिल, बम्बई में आग

2768. श्री जगपाल सिंह : क्या भ्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बम्बई की 102 वर्ष पुरानी मुकेश टेक्सटाइल मिल में भयानक आग लगने की घटना हुई थी ;

(ख) क्या यह सच है कि उस मिल का मालिक उक्त मिल को बचकर एक पांच तारा होटल बनाना चाहत था ;

(ग) उक्त मिल में आग लगने के कारण कितनी क्षति हुई ;

(घ) अन्य औद्योगिक प्रतिष्ठानों में एसी दुर्घटनाओं को रोकने के लिए सरकार द्वारा उठाये गये कदमों का ब्यारा क्या है ;

(ङ) क्या उक्त दुर्घटना की निष्पक्ष जांच के लिए सरकार ने कोई समिति गठित की है ; यदि हां, तो उस समिति के सदस्यों के नाम तथा पते क्या है ; और

(च) यदि नहीं, तो इस संबंध में सरकार की क्या प्रतिक्रिया है ?

भ्रम और पुनर्वास मंत्रालय में राज्य मंत्री (श्री. धर्मवीर) : (क) महारष्ट्र सरकार से प्राप्त सूचना के अनुसार, 13 दिसम्बर, 1982 को मुकेश टेक्सटाइल मिल के विविंग शैड में आग लग गई ।